

plant in the vicinity of Sector XII should be shifted from there as its fumes and smoke pollute the atmosphere and pose a health hazard for the residents;

(b) if so, what action Government have taken in the matter; and

(c) by when Government propose to shift the hotmix plant from the locality?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) Notices were issued by the Delhi Administration to the contractors to remove the Hotmix plant from the locality.

(c) The Plant is likely to be shifted after March, 79 on completion of the work of per-mixed carpetting assigned to the contractors by the Delhi Development Authority.

Reservation of quarters for the employees belonging to the Scheduled Castes and Scheduled Tribes

1152. SHRI Ng. TOMPOK SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that only 5 per cent of the Government quarters are reserved for Central Government employees belonging to the Scheduled Castes and Scheduled Tribes whereas in all other matters the reservation quota for such of the employees is 22½ per cent;

(b) if so, what are the reasons for this discrimination; and

(c) whether it is also a fact that only 5 per cent plots/flats/houses are being reserved for the Scheduled Castes and Scheduled Tribes by the Delhi Development Authority; if so, what are the reasons for not raising

the reservation quota in keeping with the reservation quota in all other matters concerning the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) 10 per cent of the clear vacancies in types I & II and 5 per cent of the clear vacancies in types III and IV of the General Pool in Delhi New Delhi are reserved for allotment to Scheduled Castes and Scheduled Tribes employees eligible for such accommodation.

(b) The above percentages were fixed keeping in view the number of Scheduled Castes and Scheduled Tribes employees eligible for General Pool accommodation, the number who have already been provided with Government accommodation and the overall availability of accommodation and percentage of satisfaction. In addition to the reserved quota, the Scheduled Castes and Scheduled Tribes employees are considered for accommodation from the General Pool quota in their own turn.

(c) The information is being collected and will be laid on the Table of the Sabha.

Project Tiger

1153. SHRI SANTOSH KUMAR SAHU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the number of schemes under the Project Tiger which are being financed by the Central Government and the finances provided for each of them during the year 1977-78?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): The Project Tiger scheme was initiated in 1973 in 9 selected Tiger Reserves, viz., Manas (Assam), Palamau (Bihar), Simlipal (Orissa), Corbett (Uttar Pradesh), Ranthambhor (Rajasthan), Kanha (Madhya Pradesh), Melghat (Maha-